

**ORDER-SHEET FOR MAGISTRATE'S RECORDS**  
**DISTRICT : SONITPUR.**  
**IN THE COURT OF SESSIONS JUDGE, SONITPUR AT TEZPUR**  
**Criminal (Bail) No. 631/2022**

**Smti Mampi Biswas**

**Vs.**

**State of Assam**

<b>Sl. No. of Orders</b>	<b>Date</b>	<b>Order</b>	<b>Signature</b>
	<b><u>07-12-22</u></b>	<p>Case is put up before me along with the case diary. The case record is withdrawn from the court of Asstt. Sessions Judge, Sonitpur, Tezpur to my court for disposal.</p> <p>This is an application u/s 438 Cr.P.C. filed by accused/petitioner Smti Mampi Biswas seeking pre-arrest bail in connection with Tezpur PS Case No. 1185/2012 u/s 454/380/511/325/506/34 IPC, corresponding to G.R. Case No. 2222/2022.</p> <p>I have heard the learned lawyers appearing for both sides.</p> <p>The allegation in the FIR in brief is that on 11-05-2021 the marriage of the informant with Mampi Biswas was performed in the Rowmari Temple and after 10 days of the marriage when the informant visited the house of his wife as per social norms he came to know that his wife was married earlier which fact has been cleverly suppressed from him and thereby cheated the informant and whenever he asked any question about her previous marriage she frequently quarreled with him and threatened to kill herself and also to kill his 4 year old son and his mother. Prior to this she had made attempt to kill her 4 year old son and created unrest in the family life and one day she along with all her belongings left his matrimonial house by taking ₹9,000/- and on 02-09-2022 taking advantage of his loneliness in the house she sent two goons who trespassed into his house and tried to loot valuable property when he shouted his neighbor gathered there. His wife hit him on his head with a piece of brick and also threatened to kill any of his relatives found in Tezpur for</p>	

which he lodged the FIR on 04-09-2022. Thereafter, his wife again filed the case against him on 13-10-2022 through District Legal Service and Authority and on appearance before court, she admitted in presence of Magistrate about her previous marriage and on 11-11-2022 at about 7.30 PM she sent two unknown persons to his house and demanded ₹5 Lakhs from him in lieu of giving divorce. Hence, the present case.

Having considered the contents of the FIR and other accompanied documents, it appears that there is no peace in the marital life of the informant and there are cases against each other but having perused the contents of the FIR, this court is of the considered view that it is a case wherein the benefit of pre arrest bail can be extended to the petitioner.

Accordingly, the I.O. is directed to release accused petitioner Smti Mampi Biswas on pre-arrest bail in execution of a bond of ₹10,000/- (Rupees Ten Thousand) only with two local sureties of like amount to his satisfaction in the event accused is arrested in connection with the instant case.

Accordingly, bail petition is disposed of.

Sessions Judge,  
Sonitpur, Tezpur.